

SUPREME COURT OF INDIA

Prakash Roadlines (P) Ltd.

Vs.

Oriental Fire & General Insurance Co. Ltd.

(V.N.Khare and R.P.Sethi JJ.)

09.02.1999

ORDER

The Text below is only a summarized version of the order pronounced

It was held that Ex P-9 was a deed of assignment though was called deed of subrogation. Thus, the suit filed by the insurance company was maintainable.